## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. M	IOHD SHARIEF TARIQ, MEM	BER-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/645/(IB)/CB/2017	
NAME OF THE PETITIONER(S)	: TVS DYNAMIC GLOBAL SERVICES LTD	
NAME OF THE RESPONDENT(S)	: E L FORGE LTD	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WE	HOM
A. Seua Wisalamhi	Coursel for Pet	itioner A. Selk lisc,
For Animah Midnan	T	A
A.R. PRADEEP AKILA SRINIVASAN	COUNSEL FOR R.	ESYONDEN'T



cf/645/18/CB/2017

## **ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that schedule for payment of the outstanding debt has been filed on 12.12.2017; copy of which is given to the other side. Counsel for the Applicant accepted the schedule of payment filed by the Corporate Debtor. In the light of the memo pertaining to the schedule of payment filed by the Corporate Debtor, the petition stands **disposed of**. The memo shall form part of the order. However, liberty is given to the Petitioner to revive the petition in the event of default, if any, committed by the Corporate Debtor in making payment as per the schedule filed.

MEMBER (JUDICIAL)

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